

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00269/2018**

**Chandigarh, this the 9<sup>th</sup> day of March, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Amarjit Verma son of late Shri P.C. Verma, aged 59 years, resident of House No.3059, Housing Board Colony, Double Storey, Dhanas, U.T. Chandigarh (Group-C).

**....APPLICANT**

**(Present: Mr. V.K. Sharma, Advocate.)**

**VERSUS**

1. Union of India through the Secretary to the Government of India, Ministry of Communications and Information Technology, Department of Posts, Dak Bhawan, New Delhi.
2. The Chief Post Master General, Department of Posts, Punjab Circle, Sector 17, Chandigarh.
3. Senior Post Master, Department of Posts, G.P.O. Sector 17, Chandigarh.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 14.08.2017 (Annexure A-2), followed by a legal notice dated 06.11.2017 (Annexure A-3), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after

considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, the instant main Original Application is disposed of with the direction to The Senior Post Master, Department of Posts, (respondent no.3) to sympathetically consider and decide the indicated representation, by passing a speaking / reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

